

Tribunal for Tax Evasion

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- *335. { **Shri S. M. Banerjee:**
Shri Daji:
Shrimati Savitri Nigam:
Shri Yashpal Singh:
Shri Mohsin:
Shri S. B. Patil:
Shri Sonavane:
Shri A. N. Vidyalkar:
Shri Indrajit Gupta:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a special tribunal has been constituted to check tax evasion and realisation of arrears;

(b) if so, the composition of this tribunal; and

(c) whether the tribunal has started functioning?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) No.

(b) and (c). Do not arise.

Shri S. M. Banerjee: May I know whether the statement made by Shri T. T. Krishnamachari, the Minister of Economic and Defence Coordination to the effect that.....

Shri B. R. Bhagat: I could not catch it.

Mr. Speaker: There is much noise. I cannot go on in this manner.

Shri S. M. Banerjee: I want to know whether the attention of the hon. Minister was drawn to a press statement issued by Shri T. T. Krishnamachari, Minister of Economic and Defence Coordination about the necessity of a tribunal to check tax evasion and realisation of arrears, and if so, what is the Government's reaction, especially at this time of emergency when we need much revenue and when we should collect all the arrears?

Shri B. R. Bhagat: This matter was considered sometime ago by the Taxa-

tion Enquiry Committee presided over by my hon. friend Shri Tyagi. The Committee suggested certain legislative and administrative measures and we implemented some of the measures. The House has approved of them in the new law. So far as administrative measures are concerned, these were examined at the meeting of the Commissioners which was held recently. We are trying to implement some of these measures. Therefore, we do not consider that there is any urgent necessity for such a tribunal.

Shrimati Savitri Nigam: After these measures have been suggested by the Tyagi Committee, may I know if any improvement in tax realisation has been noticed?

Shri B. R. Bhagat: These measures have come into effect only in recent months, because the law was passed sometime ago, but for the benefit of the hon. Member, I may say that so far as arrears are concerned, the arrears have come down.

Shri Bhagwat Jha Azad: Apart from the arrears, since the evasion of tax amount is considerably large in the country, may I know whether the Government propose, in spite of the implementation of certain recommendations, to have any other measure, short of tribunal—if they have any bias against it—to realise the arrears and check tax evasion.

Shri B. R. Bhagat: I have said that legislative measures have been put into law and that administrative measures are also being taken and we hope that as a result of these various measures the evasion will come down.

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि इस तरह का कुल कितना रुपया टैक्सों का अभी बाकी है जिसको गवर्नमेंट वसूल नहीं कर सकी है ?

श्री ब० रा० भगत : इसके बारे में माननीय सदस्य अलग सूचना दें तो मैं जवाब दूँगा ।

Shri Jashvant Mehta: Mr. Kaldor had given some figures in respect of tax evasion, and after that, so many years have passed. May I know what is the assessment of the Government, at present, in respect of the amount of tax evasion in this country?

Shri B. R. Bhagat: We cannot give the estimates. It is very difficult to give them. Prof. Kaldor or some hon. Member can give the estimate, but it is very difficult for us, as Government, to give it.

Shri A. N. Vidyalankar: May I know whether the Government have been publishing the names of the tax evaders from time to time?

Shri B. R. Bhagat: It has been provided in law that in certain cases the names may be given.

Shri A. N. Vidyalankar: I want to know whether that is done.

Mr. Speaker: Order, order.

श्री तुलशीवास जाधव : क्या सरकार को यह बात मालूम है कि जो लोग एक फर्म से इवेजन करते हैं वही दूसरी फर्म निकालते हैं ?

श्री ब० रा० भगत : सरकार को यह मालूम है और भी बहुत सी बातें मालूम हैं ।

Squatters in Delhi

- *336. { **Shri Surendra Pal Singh:**
Shri Bibhuti Mishra:
Shri Yashpal Singh:
Shri Ram Ratan Gupta:
Shri Rameshwar Tantia:
Shrimati Savitri Nigam:
Shri P. R. Chakraverti:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government has taken any final decision to clear the Capital of all squatters; and

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(b) if so, what arrangements will be made by Government to rehabilitate the squatters?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri Jagannatha Rao): (a) Yes.

(b) Those who had squatted on Government and Public lands in Delhi|New Delhi prior to the special census taken in June|July, 1960 and whose names are included in that census are proposed to be provided alternative accommodation at selected sites.

श्री विभूति मिश्र : मैं यह जानना चाहता हूँ कि ये लोग जो अनधिकृत रूप से सरकारी जमीनों पर बैठे हुए हैं और जिनको सरकार दूसरी जगहों पर बसाने जा रही है, क्या इनके जीविका उपार्जन पर असर पड़ेगा ?

निर्माण, आवास और पुनर्वास मंत्री (श्री मेहर चन्द खन्ना) : दिल्ली में इस समय ५० हजार स्क्वाटर हैं। सन् १९५६-६० में हमने इनकी सेंसस ली थी। उस वक्त से भी ये बराबर बढ़ते जा रहे हैं। अगर तमाम दिल्ली को स्लम बना देना है तब तो इन को हर जगह रहने की इजाजत दी जा सकती है वरना नहीं। हम इनको जहाँ ले जाकर बसाना चाहते हैं वे साफ सुथरी जगहें होंगी और हम यह भी कोशिश करेंगे कि जहाँ तक हो सके ये अपने काम के नजदीक रह सकें।

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि जो आप इनको दूसरी जगह हटा रहे हैं तो इस बात का ख्याल रखेंगे कि इनको इन जगहों पर जितनी आमदनी होती है उतनी ही दूसरी जगहों पर भी होगी ?

श्री मेहर चन्द खन्ना : दिल्ली में बहुत काम है। इसकी तरफ से हम को कोई चिन्ता नहीं है।

श्री यशपाल सिंह : यह झुग्गी झोपड़ी वालों का मसला बड़े समय से विचाराधीन है,